

IN THE INCOME TAX APPELLATE TRIBUNAL

NAGPUR BENCH : NAGPUR

BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER &  
SHRI K.M. ROY, ACCOUNTANT MEMBER

I.T.A.No. 411/NAG/2024  
(Assessment Year 2014-15)

ITO, Ward-5, Amravati.	vs.	SKR Veg Oil Industries Pvt. Ltd., Satyam, Opp. Satidham Market, Harve Sabhapati Compound, Old Cotton Market, Amravati.  PAN : <b>AACCS 0668 K</b>
(Appellant)		(Respondent)

For Assessee :	Ms. Alfiya Rozia, Ld. CA
For Revenue :	Shri Pankaj Kumar, Ld. CIT DR

Date of Hearing :	24.06.2025
Date of Pronouncement :	24.06.2025

**ORDER**

**PER NARENDER KUMAR CHOUDHRY, JM:**

This appeal has been preferred by the assessee against the order dated 24/05/2024 impugned herein passed by the Ld. Commissioner of Income Tax (Appeals)/NFAC, Delhi [in short, "Ld.Commissioner"] u/sec. 250 of the Income Tax Act, 1961 (for short, "the Act") for the Assessment Year (for short, "AY") 2014-15.

**2.** The assessee with an intention to settle the dispute, has already been filed Form No.1 under Direct Tax Vivad Se Vishwas Scheme , 2024 (for short, "VSV Scheme, 2024") and the Revenue authorities have issued Form Nos. 2 & 3 and the assessee is ready to deposit the requisite amount to be determined by the Revenue authorities. Therefore, the Revenue's appeal is dismissed as withdrawn, however, liberty to the Revenue to seek recalling of this order on non-settling the dispute.

**3.** In the result, appeal of the Revenue is dismissed with the aforesaid liberty.

Order pronounced in the open Court on 24.06.2025.

Sd/-  
(K.M. ROY)  
Accountant Member

Sd/-  
(NARENDER KUMAR CHOUDHRY)  
Judicial Member

vr/-

Copy to

1.	The appellant
2.	The respondent
3.	The CIT(A), Nagpur concerned.
4.	D.R. ITAT, Nagpur Bench, Nagpur.
5.	Guard File.

//True Copy //

By Order

Sr. Private Secretary,  
ITAT, Nagpur Bench.